

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A. B. A. No. 3224 of 2020

1.Radhe Shyam Mehta @ Radheshyam Mehta

2.Santosh Mehta @ Santosh Kumar

3.Deepak Kumar Mehta @ Deepak Kumar Petitioners

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioners : Mr. Anjani Kumar, Advocate

For the Opposite Party : Mr. Tapas Roy, A.P.P.

2/09.09.2020 Heard the parties.

Defects as pointed out by the office are ignored.

Petitioners are apprehending their arrest in connection with Ichak P.S. Case No. 100 of 2016 corresponding to G. R. No. 1616 of 2016.

It has been alleged that the crusher machine was being run by the accused persons without any valid licence. The petitioners claimed that they have valid licence for running the crusher machine. It appears that some of the similarly situated co-accused persons have been granted anticipatory bail by this court in A.B.A. Nos. 4237 of 2019 and 4213 of 2019.

On consideration of the aforesaid, I am inclined to extend the privilege of anticipatory bail to the petitioners.

Accordingly, the petitioners above named are directed to surrender in the court below within four weeks and pray for bail, and in that event, they shall be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) each with two sureties of the like amount each, to the satisfaction of learned S.D.J.M., Hazaribag in connection with Ichak P.S. Case No. 100 of 2016 corresponding to G. R. No. 1616 of 2016, subject to the conditions as laid down under Section 438 (2) of the Code of Criminal Procedure.

This application stands allowed.

(Rongon Mukhopadhyay, J)